

FIR No. 41/20
PS Nihal Vihar

State Vs. Sonu

(At 3 PM)
21.082020

Present: Ld. APP for the State through the Video-conferencing in Cisco –
Webex vide meeting ID No 166 7367064.
Sh. K. K. Singh, Ld. LAC for the applicant/accused.

Arguments heard through video conferencing using the CISCO webex mobile application on the bail application moved on behalf of the accused Sonu. It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused that he alongwith two more accused persons have robbed Rs. 10,000/- from the pocket of the complainant. Co-accused persons are yet to be arrested. Investigation is still going on. Accused has already been involved in about 27 other similar cases.

Allegations are serious in nature. No ground is made out for grant of bail. Accordingly, bail application is dismissed.

Application stands disposed of.

Order be uploaded on the website of Delhi District Courts.



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

CC No.6733/16
Sukhpal Singh Vs. Mickal
PS: Nihal Vihar
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Dr. R. S. Sasan, Id. Counsel for the Complainant.

Put up with connected case on 20.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No. 66761/16
FIR No. 194/12
PS: Nihal Vihar
State Vs. Cancellation
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the complainant.

Issue court notice to the complainant to file objections, if any,
to the cancelation report filed by the IO in the present case
for the NDOH.

Put up for appearance of complainant and for further
proceedings on 20.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 75360/16
FIR No. 156/16
PS: Maya Puri
State Vs. Om Prakash
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Perusal of record reveals that charge has already been
framed in the present case.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH. RPWs be summoned for NDOH

Put up for PE on 20.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No. 195/18
FIR No. 197/17
PS: Maya Puri
State Vs. Akash Sharma
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Issue court notice to the Complainant for the NDOH.

As per the record, the matter has already been settled in the
Mediation Centre.

Put up for recording of settlement/payment, if any, on
31.08.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No. 8287/18
FIR No. 550/18
PS: Nihal Vihar
State Vs. Gurjeet Singh
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH i.e. on 20.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

CC No.2735/19
FIR No. Vinod Kumar Badhwar Vs. Babre
PS: Nihal Vihar
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person.

Issue court notice to the complainant for the NDOH.

Issue court notice to the IO for the NDOH.

Put up for appearance of complainant and for further
proceedings on 18.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

CC No. 6232/19
Ajay Ranjan Mishra Vs. Mirtunjay
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person.

Perusal of record reveals that the present case is listed for
recording of CE.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Put up for CE on 20.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No.6999/19
FIR No.018198/18
PS: Nihal Vihar
State Vs. Avtar Singh
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Issue court notice to the Complainant for the NDOH.

Issue court notice to the IO for the NDOH. IO shall remain
present in the event of non-execution of process.

Put up for appearance of accused as well as for further
proceedings on 31.08.2020.

At this stage Sh. Tajinder Singh, Id. Counsel for
the accused appeared through VC and he is apprised about
the proceedings and NDOH.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

CC No.7081/19
Kulwant Rai Bansal Vs. Sujan
PS: Nihal Vihar
21.08.2020


**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH i.e. on 20.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 934/20
Dharamveer Chowdhary Vs. 1 Ticket Pvt. Ltd.
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant

Issue court notice to the complainant for the NDOH.

Issue court notice to the SHO concerned to file ATR on the
NDOH.

Put up for appearance of complainant and for further
proceedings on 25.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

CC No.1294/20
Jatinder Singh Chawla Vs. Kiran Chadha Etc.
PS: Maya Puri
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue notice to the complainant for the NDOH.

Put up for appearance and for further proceedings on
20.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No.1689/20
FIR No. 03/20
PS: Maya Puri
State Vs. Ravi @ Sonu
21.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Report filed by the DCP concerned stating that sanction under Section 39 Arms Act shall be granted on receipt of FSL report.

As per the report of SHO concerned dated 30.07.2020, FSL result has already been prepared and constable Sandeep has been deputed to collect the same.

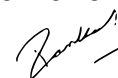
Report of DCP concerned is contrary to the report of SHO. Accordingly, issue summons to the DCP concerned through Commissioner of Police to explain delay in disposal of grant of sanction proceedings.

As per the report of Jail Suptd. Concerned, accused is still in JC.

Sh. K. K. Singh, Ld. Remand Advocate is hereby recommended to be appointed as Legal Aid Counsel to represent accused Ravi @ Sonu.

Copy of this order be sent to DLSA office.

Put up for further proceedings on 03.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

CC No. 1789/20
Yasmin Vs. Dr. Surinder Harjai
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person.

Issue court notice to the complainant for the NDOH.

Put up for appearance of complainant and for further
proceedings on 25.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No. 3006/20
FIR No. 45202/18
PS: Nihal Vihar
State Vs. Dabu @ Kana
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

As per the report of Jail Suptd., accused has already been
released from the custody on 01.05.2020..

Issue court notice to the IO for the NDOH.

Put up for further proceedings on 28.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No.67878/16
FIR No. 116/20
PS: Nihal Vihar
State Vs. Arvind Kumar Yadav Etc.
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Status report filed on court's email stating that further investigation
could not be concluded due to covid-19 lockdown

Issue fresh court notice to the IO concerned as well as to SHO
concerned to file the further investigation report positively on NDOH.
The present FIR has been registered in the year 2010. The DCP
concerned is hereby directed to supervise further investigation in the
present case and ensure that report shall be filed on NDOH.

Put up for further proceedings on 08.09.2020.

Copy of this order be sent to PS concerned as well as to DCP
concerned.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No.75139/16
FIR No. 217/16
PS: Maya Puri
State Vs.Pradeep Rawat
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Devinder Pandey, Ld. counsel for the accused did not
turn up despite having been telephonically intimated by the
Reader of this court.

Put up for consideration of charge on 23.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No. 4478/18
FIR No.077/17
PS: Maya Puri
State Vs. Sarab Jeet Singh
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Pratap Singh, Ld. Counsel for both the accused persons.

Both accused persons physically present in the court.

Part arguments heard.

Clarification required from the IO for the NDOH.

Issue court notice to the IO to appear in person and explain
as to whether the complainant is registered medical
practitioner and if he is not medical practitioner, any action
has been taken against the complainant Kuldeep Ram and
Mahinder Nath under the DMC Act or not.

Put up for further proceedings on 28.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 4890/19
FIR No. 242/19
PS: Nihal Vihar
State Vs. Ajay @ Tinnu
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Sanjay Jain, Ld. counsel for the accused did not turn up
despite having been telephonically intimated by the Reader
of this court.

Issue court notice to the accused, his Ld counsel for NDOH.

Put up for consideration of charge on 23.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 59716/16
FIR No. 5/11
PS: Maya Puri
State Vs. Arif Mohd. @ Pappu
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 25.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 63327/16
FIR No. 15/12
PS: Maya Puri
State Vs. Subir Chakarborty
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 25.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No. 64243/16
FIR No. 85/12
PS: Maya Puri
State Vs.Thafuj @ Chotu
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 63707/16
FIR No. 63/13
PS: Maya Puri
State Vs. Parveen Aman Kamal
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.10.2020



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No. 60708/16
FIR No. 5/12
PS: Maya Puri
State Vs. Dinesh Kumar @ D.K. Massey
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on. 23.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No. 67523/16
FIR No.55/13
PS: Nihal Vihar
State Vs. Jagjeet Singh Etc.
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 63753/16
FIR No. 164/14
PS: Nihal Vihar
State Vs. Suraj
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 62117/16
FIR No. 117/11
PS: Nihal Vihar
State Vs. Ravi Hassan Etc.
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No.68178/16
FIR No. 200/15
PS: Nihal Vihar
State Vs. Lakhwinder Singh
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 4838/17
DD No. 21B/17
PS: Nihal Vihar
State Vs. Rekha Goyal
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 6708/18
FIR No. 0833/17
PS: Nihal Vihar
State Vs. Lakhan
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 4000/19
FIR No. 0442/18
PS: Nihal Vihar
State Vs. Suraj
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.11.2020..


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 73010/16
FIR No. 96/09
PS: Maya Puri
State Vs. Vishal Singh
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

SA already recorded in the present case on 12.03.20. Issue court
notice to the accused for NDOH.

Put up for DE on 11.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

FIR No. 636/20
PS: Nihal Vihar
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Fresh challan filed. It be checked and registered.

Present: Ld. APP for the State.

Accused is stated to be in JC.

I take the cognizance of offence.

Let the copy of charge sheet be supplied to the accused through
Jail Dak. Issue production warrant of the accused for NDOH.

Put up for scrutiny of documents and committal proceedings on
03.03.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020**

ID No. 2389/20
FIR No. 182/20
PS: Nihal Vihar
State Vs. Tajender Singh @ Raju @ Dant
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused is stated to be in JC.

Issue court notice to SHO concerned as well as to ACP concerned
to furnish explanation as to why the charge sheet is filed after two
months from the date of arrest of the accused, as per the mandate of
Section 167 of Cr.P.C.

Put up for further proceedings on 03.03.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 2378/20
FIR No. 172/20
PS: Nihal Vihar
State Vs. Raja Vs. Aju Etc.
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused persons are stated to be in JC.

I take the cognizance of offence.

Let the copy of charge sheet be supplied to the accused persons
through Jail Dak.

Issue production warrant of the accused persons for NDOH.

Put up for scrutiny of documents and consideration on charge on
28.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

FIR No. 594/20
PS: Nihal Vihar
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Jia Firoz, Ld. Counsel for the applicant.

Heard on the application for supply of charge-sheet moved on
behalf of the applicant.

Perusal of the record reveals that vide order dated 18.08.2020,
order for supply of charge-sheet to the accused through Jail Dak has
already been passed. Accordingly, application for supply of charge-sheet
moved on behalf of the applicant stands dismissed.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020

ID No. 63208/16
FIR No. 224/13
PS: Maya Puri
State Vs. Ajay Kumar
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Vineet Yadav, Ld. Counsel for all the accused persons.

One application U/s 311 of Cr.P.C. moved on behalf of the
applicants/accused persons for summoning the defence witness. The
same be taken on record. Part arguments heard.

Put up for remaining arguments on 22.08.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
21.08.2020